

## NOTES OF THE REGISTRY

## ORDER OF THE TRIBUNAL

09.01.2004

Mr. C. B. Sharma counsel for the applicant.  
Mr. Tej Prakash Sharma counsel for the respondents.

Heard the learned counsel for the parties.

In the reply filed by the respondents it is stated that against the order of this Tribunal dated 22.08.2003 in OA No. 204/2001 and MA No. 272/2001, the respondents have filed Civil Writ Petition No. 6520/2003 along with Civil Misc. Stay Application. It is further informed by the respondents that the Hon'ble High Court has been pleased to admit the writ petition and issued notices for consideration of stay application on 25.11.2003.

In view of the facts that the matter is still subjudiced and the stay application of the respondents is pending consideration of the Hon'ble High Court, this CP cannot be entertained at this stage and, therefore, the same is dismissed. Notices are discharged. However, the applicants will be at liberty to get it revived in case the said application of the respondents is rejected by the Hon'ble High Court.

(BHARAT BHUSHAN)  
MEMBER (J)

(R. K. UPADHYAYA)  
MEMBER (A)